

[Shri Baldev Singh Jasrotia]

Kg. by head-load. We talk of amelioration of the unorganised labourers, but it will be sad if these workers are cowed down by repressive actions when they will raise their heads over their demands for bare subsistence. It is exactly the same that FCI is now doing to suppress the workers' movements for abolition of contract labour system, a system which has already eaten the vitals of FCI's economy and has caused extreme exploitation to workers. The contract labour (Regulation & Abolition) Act 1970 has been enacted but the benefit of it has been denied to these poor workers.

Thus a vicious situation prevails due to the wrong, malafide and vindictive action of the FCI. So I would urge the Government to immediately intervene in the matter and see that workers' demands for abolition of contract labour system is met forthwith, otherwise situation will be drifted from bad to worse and the workers will be forced to launch a bigger movement and I may have to stage Dharna before the Parliament along with others after waiting for ten days from today.

(iv) REPORTED CLOSURE OF KAILASH MILL, KANPUR FOR THE LAST 26 MONTHS.

श्री मनोहर लाल (कानपुर) : उपाध्यक्ष महोदय, मैं आपकी भाषा से नियम 377 के अन्तर्गत एक महत्वपूर्ण दिव्य की धीर भाषना, इस सदन का और सरकार का ध्यान आकषिप्त करता हूँ तथा आशा करता हूँ कि आप अपने ध्येयसंगत का प्रभाव डालकर इस उचित माँग को पूरा कराने की कोशिश करेंगे।

कानपुर की किलाश मिल विगत 26 माह से बन्द है जिसकी वजह से लगभग 2500 श्रमिक बेकार हैं। बेरोजगार होने की वजह से भुखी मरने की सीमा तक पहुँच चुके हैं। श्रमिकों की शिक्षा की सुविधा को नकारा जा होने की वजह से बन्द कर देनी पड़ी है। फंड का

सारा पैसा निकाल कर ही गए हैं। मिलों में उद्योग मंत्री जी के बंदने से श्रमिकों को 12 दिन से अधिक कामकाज का अवसर मिला हुआ है। तिरुं कानपुर ही नहीं, बल्कि उत्तर प्रदेश में श्रमिक अशांति होने का डर है। उत्तर प्रदेश सरकार ने केन्द्रीय सरकार से इस मिल को अधिग्रहीत करने की प्रस्तावना की है। केन्द्रीय सरकार इस मिल को जीवित धातु को जिससे लगभग 10,000 श्रमिक परिवार को रोटी मिल सके।

(v) REPORTED AGITATION BY THE WORKERS OF GOVERNMENT OF INDIA PRESS, MINTO ROAD, NEW DELHI.

SHRI CHITTA BASU (Barasat): Mr. Deputy-Speaker, Sir, under Rule 377, I would like to mention the following matter of urgent public importance.

The workers of the Government of India Press at Minto Road, New Delhi have been agitating for the speedy redressal of their grievances since some time past. The Union workers met the Minister of Works and Housing and apprised him of their grievances in April, 1978. There were discussions over the charter of demands and the Minister assured that some of the legitimate demands of the workmen would be acceded to. But the management of the Minto Road press have rejected all the demands straightway. This has caused resentment among the 3000 workmen of the press at Minto Road. A peaceful dharna has been going on since 17th July, 1978. Shri Banwari Lal, Vice-President of the union has undertaken fast untodeath as a mark of protest against the Government of India's attitude with effect from 26th July. The Lok Sabha is particularly concerned about it, because all the parliamentary papers are printed in this press. It is desired that the Minister of Works and Housing makes a statement on this.